

HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE
M.Cr.C. No.36953 of 2021
Rashid Khan Vs. State of M.P.

Indore, Dated:- 08/10/2021

Shri A. K. Khare, Counsel for the applicant – Rashid Khan
S/o Abdul Hamid.

Ms. Geetanjali Chourasiya, Counsel for the
respondent/State.

They are heard. Perused the case diary / challan papers.

This is the **first** application under Section 439 of Criminal Procedure Code, 1973, as he/she is implicated in connection with Crime No.499/2020 registered at Police Station Mahidpur, District Ujjain (MP) for offence punishable under Sections 420, 467, 468, 471 and 409 of IPC. The applicant is in custody since 15/03/2021.

The allegation against the applicant is that he embezzled a sum of Rs.20,42,000/- while being posted as *Daak Sahayak* at Sub Post Office Mahidpur.

Considering the material available on record against the applicant, no case for grant of bail is made out. However, the applicant can renew his prayer after the Handwriting Expert's report is produced by the respondent in the trial Court as it is alleged against the applicant that he forged signatures of the

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account holders for withdrawing the amount from their accounts.

Counsel for the respondent/State is also directed to ensure that Handwriting Expert's report is filed in the trial Court as expeditiously as possible.

The application is dismissed with the liberty as aforesaid.

(SUBODH ABHYANKAR)
JUDGE

Pankaj

